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ITEM NO.54

COURT NO.9

SECTION IIB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6715/2012

(From the judgement and order dated 23/07/2012 in CRM No.21487/2012 of The
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

RAJESH KUMAR @ RAJA

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(With appln(s) for interim bail and office report)

Date: 30/09/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s)

Mr. Varinder Kumar Sharma,Adv.

For Respondent(s)

Ms. Naresh Bakshi,Adv.

UPON hearing counsel the Court made the following
O R D E R

It is stated by learned counsel for the petitioner that the
matter has been settled between the parties and the special leave
petition has become infructuous. The same is disposed of as such.

(Sukhbir Paul Kaur)
Court Master

(Indu Bala Kapur)
Court Master

